

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A./T.A. No. 434 1986

Shri Jayantilal R. Chotal ^{Reenji} Applicant(s)

Y.V. Shah ^{CHAS}

Versus

union of India & others Respondent(s)

Sr. No.	Date	Orders
1	7-1-81	for answer

OA/434/86

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CORAM: HON'BLE MR.P.H.TRIVEDI : VICE CHAIRMAN.

HON'BLE MR.P.M.JOSHI : JUDICIAL MEMBER

7-1-1987

Application not admitted as the appeal has not been yet decided and there is time for it to be so decided within the period of six months as required under the Administrative Tribunals Act for this Tribunal to take up the application.

Accordingly the application is at liberty to approach the Tribunal at the appropriate stage.


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER.